

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
B.A. No. 7832 of 2021**

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Imran Khan ... .. **Petitioner**  
**Versus**  
The State of Jharkhand ... .. **Opposite Party**  
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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner : Mr. P. S. Dayal, Advocate  
For the State : Mr. Shailesh Kr. Sinha, A.P.P.  
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02/07.09.2021 Heard Mr. P. S. Dayal, learned counsel for the petitioner and Mr. Shailesh Kr. Sinha, learned A.P.P. for the State.

The petitioner is an accused in connection with Ramgarh P.S. Case No. 25 of 2021.

The petitioner and Md. Saddam Ansari were apprehended by the police along with a stolen truck. It has been alleged that no documents could be produced with respect to the truck.

Although the petitioner has got criminal antecedent but considering the fact that the petitioner is in custody since 25.01.2021, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Chief Judicial Magistrate, Ramgarh, in connection with Ramgarh P.S. Case No. 25 of 2021.

**(Rongon Mukhopadhyay, J.)**

Umesh/-